95

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 116/95.

Dt. of Decision (31-1-95)

Mohd. Jaffar

.. Applicant.

1. Inspector of Post offices,
Nacoskurocol Mababooboacar Dist.

Supdt. of Post Offices, Wanaparthy, Mahaboobnagar Distr

.. Respondents.

Counsel for the Applicant

: Mr. P.Rathaiah

Counsel for the Respondents

: Mr. N. V. Ramana, Addl. C.SC

COR AM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAD : VICE CHAIRMAN
THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

. .2

OA 116/95

I AS PER HON BLE JUSTICE SHRI V. NEELADRI RAO.

VICE-CHAIRMAN I

Heard Shri P. Rathaiah, learned counsel for the applicant and Shri N.V. Ramana, learned standing counsel for the Respondents.

2. The applicant who is working as Mail overseer filed this OA praying for a direction to the Respondents to correct the date pirth of the applicant as 12-8-1943 instead of 17-4-1937 as already recorded in the service register. The case of the applicant in brief is as under:

He was appointed as EDMC in 1937 when he was As the maximum age for entry_ into service was 18 years even then, the date of birth of the applicant was noted 17-4-1937. even though he was aged only 14 years. The applicant was directed to submit his documents in regard to educational qualifications/date of birth etc. the applicant submitted TC which disclosed his date of birth as 12-8-1943. The applicant was asked to explain why his name was noted as Mohd. Jaffar Miyan while his name was noted as Mohd. Jaffar in the service register. He submitted the explanation dated 1-1-69) stating that he is called as Jaffar Miyan and Mohd. Vaffar and if necessary the department can correct his name. No reply was given to him even after submission of representations in 1969. 1980 and also in 1989. But on 15-12-89 he was asked to submit xerox copies of the documents submitted Then the applicant again made a representation on 2-12-94, when he was informed by letter

dated 13-4-94 that he has to retire on 30-4-95.

3. The Apex Court held in 1993 Supreme Court
Cases (L&S) 375(Union of India Vs. Harnam Singh)
that the application of the Central Government
employee other than the Railways filed beyond
5 years from the date of coming into force of
amended note 5 in 1979 should not be entertained.
It may be further noted that the applicant got
the benefit when his date of birth was noted as
17-4-1937 for otherwise he would not have been
taken into service. Thus there is no equity also
in favour of the applicant.

4. Hence this OA is dismissed at the admission stage itself. No costs./

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(R. RANGARAJAN)
Member (Admn.)

(V. NEELADRI RAO) Vice-Chairmah

Dated 31st January, 1995;
Open court dictation

NS

Deputy Registrar(J)CC

- To
 1. The Inspector of Post Offices,
 Nagarkurnool, Mahaboobnagar Dist.
- 2. The Superintendent of Post Offices, Wanaparthy, Mahaboobnagar Dist.
- 3. One copy to Mr.P.Rathaiah, Advocate, CAT.Hyd.
- 4. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
- 5. One copy to Library, CAT. Hyd.
- 6. One spare copy.

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or Dear Don 812161

TYPED BY

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBU

THE HON'BLE MR.JUSTICE V.NEELADRIRAO VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(AIMH)

DATED: 3 - 1 -1995

ORDER JUDGEMTN:

M.A./R.A/C.A.No.

in

O.A.No.

116/95

T.A.No.

(w.p.

Admitted and Interim directions issued.

illowed.

Lisposed of with directions.

Diamissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected

No order as to costs.

8-12495

NO Spare LOPN

DESPATCH
SFEB 1995
ANDERABAD BENCH.

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